

High Court of Jammu & Kashmir and Ladakh at Srinagar
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

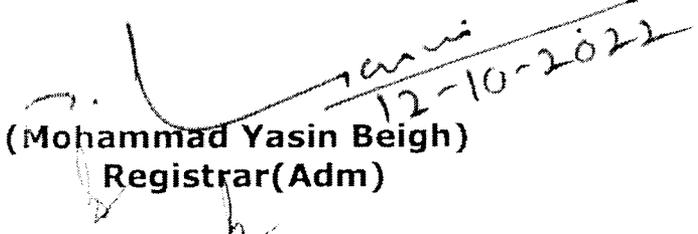
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NOTIFICATION

No: 1539 - RG/LP Dated: 13/10/2022

It is hereby notified that Shri Mohd Yousuf Wani S/O Sh. Ghulam Nabi Wani R/O Branti Batapora District Anantnag has surrendered his Certificate of Enrollment, as an Advocate, vide his application dated 06.10.2022. Therefore, his Certificate of Enrolment bearing Roll No. 976 dated 12th October, 1994 is kept in abeyance.

By Order.


(Mohammad Yasin Beigh)
Registrar(Adm)

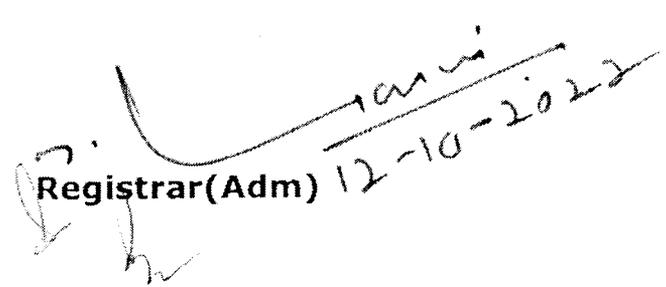
No: 35840-55 RG/LP Dated: 13/10/2022

Copy to the: -

1. Registrar Judicial, High Court Wing, Srinagar.
2. Principal District & Sessions Judge, Anantnag.
3. Secretary, Bar Council of India, New Delhi
4. ✓ CPC, e-Courts, High Court of J&K and Ladakh, Srinagar with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
5. President J&K High Court Bar Association, Srinagar.
6. President District Bar Association, Anantnag.
7. Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette.
8. Shri Mohd Yousuf Wani S/O Sh. Ghulam Nabi Wani R/O Branti Batapora District Anantnag.

A/P Principal District & Sessions Judge, Baramulla

..... for information.


Registrar(Adm) 12-10-2022